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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं॰ 36] नई दिल्ली, बृहस्पतिवार, सितम्बर 28, 2023/ अश्विन 6, 1945 (शक) NEW DELHI, THURSDAY, SEPTEMBER 28, 2023/ASVINA 6, 1945 (SAKA) No. 36]

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 28th September, 2023/Asvina 6, 1945 (Saka)

The following Act of Parliament received the assent of the President on the 28th September, 2023 and is hereby published for general information:—

THE CONSTITUTION (ONE HUNDRED AND SIXTH AMENDMENT) ACT, 2023

[28th September, 2023.]

commencement.

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Constitution (One Hundred and Sixth Amendment) Short title and Act, 2023.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of article 239AA.

- 2. In article 239AA of the Constitution, in clause (2), after sub-clause (b), the following clauses shall be inserted, namely:—
 - "(ba) Seats shall be reserved for women in the Legislative Assembly of the National Capital Territory of Delhi.
 - (bb) As nearly as may be, one-third of the seats reserved for the Scheduled Castes in the Legislative Assembly of the National Capital Territory of Delhi shall be reserved for women.
 - (bc) As nearly as may be, one-third of the total number of seats to be filled by direct election in the Legislative Assembly of the National Capital Territory of Delhi (including the number of seats reserved for women belonging to the Scheduled Castes) shall be reserved for women in such manner as Parliament may by law determine."
 - 3. After article 330 of the Constitution, the following article shall be inserted, namely:—
 - "330A. (1) Seats shall be reserved for women in the House of the People.
 - (2) As nearly as may be, one-third of the total number of seats reserved under clause (2) of article 330 shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes.
 - (3) As nearly as may be, one-third (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) of the total number of seats to be filled by direct election to the House of the People shall be reserved for women.".
 - 4. After article 332 of the Constitution, the following article shall be inserted, namely:—
 - "332A. (1) Seats shall be reserved for women in the Legislative Assembly of every State.
 - (2) As nearly as may be, one-third of the total number of seats reserved under clause (3) of article 332 shall be reserved for women belonging to the Scheduled Castes or the Scheduled Tribes.
 - (3) As nearly as may be, one-third (including the number of seats reserved for women belonging to the Scheduled Castes and the Scheduled Tribes) of the total number of seats to be filled by direct election in the Legislative Assembly of every State shall be reserved for women.".
 - **5.** After article 334 of the Constitution, the following article shall be inserted, namely:—
 - "334A. (1) Notwithstanding anything in the foregoing provision of this Part or Part VIII, the provisions of the Constitution relating to the reservation of seats for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi shall come into effect after an exercise of delimitation is undertaken for this purpose after the relevant figures for the first census taken after commencement of the Constitution (One Hundred and Sixth Amendment) Act, 2023 have been published and shall cease to have effect on the expiration of a period of fifteen years from such commencement.
 - (2) Subject to the provisions of articles 239AA, 330A and 332A, seats reserved for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi shall continue till such date as the Parliament may by law determine.
 - (3) Rotation of seats reserved for women in the House of the People, the Legislative Assembly of a State and the Legislative Assembly of the National Capital Territory of Delhi shall take effect after each subsequent exercise of delimitation as the Parliament may by law determine.
 - (4) Nothing in this article shall affect any representation in the House of the People, the Legislative Assembly of a State or the Legislative Assembly of the National Capital Territory of Delhi until the dissolution of the then existing House of the People, Legislative Assembly of a State or the Legislative Assembly of the National Capital Territory of Delhi.".

Insertion of new article 330A.

Reservation of seats for women in the House of the People.

Insertion of new article 332A.

Reservation of seats for women in the Legislative Assemblies of the States.

Insertion of new article 334A.

Reservation of seats for women take effect.

6. The amendments made to the Constitution by the Constitution (One Hundred and Sixth Amendment) Act, 2023 shall not affect any representation in the House of the People, the Legislative Assembly of a State or the Legislative Assembly of the National Capital Territory of Delhi until the dissolution of the House of the People, the Legislative Assembly of a State or the Legislative Assembly of the National Capital Territory of Delhi, as the case may be, in existence at the commencement of the said Act.

Amendment not to affect reservation in the House of the People, the Legislative Assembly of a State or the Legislative Assembly of the National Capital Territory of Delhi.

DR. REETA VASISHTA, Secretary to the Govt. of India.

CORRIGENDA

THE MEDIATION ACT, 2023 No. 32 of 2023

In the MEDIATION ACT, 2023 (32 OF 2023), as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 15th September, 2023, Issue No. 35,—

- (i) at page 17, line 46, for "section 26", read "section 25";
- (ii) at page 18, line 8, for "sub-section (4)", read "sub-section (3)";
- (iii) at page 18, line 10, for "sub-section (5)", read "sub-section (4)";
- (iv) at page 18, line 12, for "clause (d)", read "clause (e)";
- (v) at page 18, line 14, for "clause (i)", read "clause (j)";
- (vi) at page 18, line 16, for "clause (m)", read "clause (n)";
- (vii) at page 19, line 11, for "Service", read "Services";
- (viii) at page 21, line 5, for "Cine-Workers", read "Cine-workers";
- (ix) at page 21, line 9, for "Citizen", read "Citizens";
- (x) at page 23, line 20, for "Legal", read "the Legal".

CORRIGENDUM

THE JAN VISHWAS (AMENDMENT OF PROVISIONS) ACT, 2023 No. 18 of 2023

In the *JAN VISHWAS* (AMENDMENT OF PROVISIONS) ACT, 2023 (18 of 2023), as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 11th August, 2023, Issue No. 21, at page 48, lines 41 and 42, *for* 'a fine', *read* 'or a fine'.
